

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1161  
ANSWERED ON 27<sup>th</sup> JULY, 2023**

**VEHICLE SCRAPPING POLICY**

**1161. SHRIMATI KESHARI DEVI PATEL:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether 15 years old vehicles have been banned to ply on the roads in all States of the country;**
- (b) if so, whether the Government has formulated a scrap policy for such vehicles;**
- (c) if so, the details thereof;**
- (d) whether the scrap policy for various types of vehicle owners has been made uniform and if so, any tender has been issued for this; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI NITIN JAIRAM GADKARI)**

- (a) No sir. Hon'ble Supreme Court in WP no 13029/1985 (MC Mehta vs Union of India) vide order dated 29/10/2018 has directed the Transport**

**Departments of NCR, that all diesel vehicles more than 10 years old and petrol vehicles more than 15 years old shall not ply in terms of order of NGT dated 07/04/2015 passed in O.A. No. 21 of 2014 Vardhaman Kaushik & Ors V/s UOI.**

**(b) to (e) The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy that includes a system of incentives/dis-incentives for creation of an ecosystem to phase out older, unfit polluting vehicles across the country. In order to enforce provisions of the policy, the following notifications have been issued and uploaded on the Ministry's website: -**

**(1) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021.**

**(2) GSR Notification 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25th September, 2021.**

**(3) GSR Notification 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification has come into force with effect from 1st April, 2022.**

**(4) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification has come into force with effect from 1st April, 2022.**

**(5) GSR notification 272(E) dated 05.04.2022 provides for mandatory fitness of motor vehicles only through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicle Rules 1989, as under –**

- (i) For Heavy Goods Vehicles/Heavy Passenger Motor Vehicles with effect from 01st April 2023 onwards, and**  
**(ii) For Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor Vehicles (Transport) with effect from 01st June 2024 onwards.**

**(6) GSR Notification 695(E) dated 13.09.2022 provides for amendments in Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 earlier published vide GSR 653(E) dated 23.09.2021.**

**(7) GSR notification 797(E) dated 31.10.2022 provides for amendments in the rules for “recognition, regulation and control of automated testing stations” earlier published vide G.S.R. 652(E) dated 23.09.2021.**

**(8) GSR Notification 29(E) dt 16.01.2023 provides that Certificate of registration for vehicles owned by Central, States and UT governments and their Departments, Local government (Municipal Corporations or Municipalities or Panchayats), State transport Undertakings, PSUs and other Autonomous bodies with the Central Government and State Governments, shall not be renewed after the lapse of fifteen years.**

**(9) GSR Notification 233(E) dt 29.03.2023 provides for extension in the date for mandatory testing through Automated Testing Station in respect of Heavy Goods Vehicles/Heavy Passenger Motor Vehicles, Medium Goods Vehicles / Medium Passenger Motor Vehicles and Light Motor vehicles (Transport) to 01st October, 2024.**

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